TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRA ORDINARY II SECTION 3, SUB SECTION (ii) DATED 2nd ~~May~~ June, 1995

Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 2nd ~~May~~ June, 1995

NOTIFICATION
INCOME-TAX

S.O. (E) In exercise of the powers conferred by section 295 of the Income-tax Act, 1961, the Central Board of Direct Taxes, hereby makes the following rules, to amend the Income-tax Rules, 1962 hereinafter referred to as the said rules, namely :-

1. (1) These rules may be called the Income-tax (fifth Amendment) Rules, 1995.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In rule 3 of the said rules,-

(a) in the Table provided under sub-clause (ii) of clause (c) for the figures '300', '400', '100' and '150', the figures '600', '800', '200' and '300' shall be substituted;

(b) in the proviso to sub-clause (ii) of clause (c), for the figure '150', the figure '300' shall be substituted;

(c) in the second proviso to sub-clause (iii) of clause (c), for the

(d) After clause (b), the following clause shall be inserted, namely :

"(ba) the benefit to the assessee resulting from the provision by the employer of free services of a sweeper, a gardener or a watchman shall be valued at Rs.120 per month per person,"

(Dr. Dheeraj Bhatnagar)
Under Secretary to the Government of India

F.No. 133/80/94-TPL

No. 9783

NOTE : The principal rule viz. Income-tax Rules, 1962 as amended from time to time was made vide S.O.969 dated 26.3.1962.

भारत के राजपत्र, असाधारण, भाग 2, खण्ड 3, उपखण्ड (ii),

तारीख 2 जून, 1995 में प्रकाशनार्थ

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग
केन्द्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, तारीख 2 जून, 1995

अधिसूचना

आय-कर

का०आ० (अ): केन्द्रीय प्रत्यक्ष कर बोर्ड, आयकर अधिनियम, 1961 की धारा 295 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, आयकर नियम, 1962(जिसे इसमें इसके पश्चात् उक्त नियम कहा गया है) का संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्:-

1 (1) इन नियमों का संक्षिप्त नाम आयकर (पाँचवाँ संशोधन) नियम, 1995 है ।

(2) ये राजपत्र में इनके प्रकाशन की तारीख को प्रवृत्त होंगे ।

2. उक्त नियम के नियम 3 में, -

(क) खण्ड (ग) के उपखण्ड (ii) के अधीन उपबंधित सारणी में, `300`; 400; `100` और `150` अंकों के स्थान पर `600`; 800; `200` और `300` अंक रखे जाएंगे ;

(ख) खण्ड(ग) के उपखण्ड (ii) के परन्तुक में , `150` अंक के स्थान पर `300` अंक रखा जाएगा ;

(ग) खण्ड (ग) के उपखण्ड (iii) के दूसरे परन्तुक में, `150` अंक के स्थान पर `300` अंक रखा जाएगा ;

(घ) खण्ड (ख) के पश्चात्, निम्नलिखित खण्ड अंत:स्थापित किया जाएगा, अर्थात् :-